

In the court of the District Munsif cum Judicial Magistrate No.I, Usilampatti  
Present: Thiru.R.M.Marimuthu, B.A.B.L.,  
District Munsif cum Judicial Magistrate No.I,Usilampatti  
Dated this the 2<sup>nd</sup> day of July 2020

**Crl.M.P.No.200/2020**

1. Mayakannan 22/2020  
S/o Velsamy

.. Petitioner/Accused

/ vs /

State through the Sub Inspector of Police,  
Usilampatti Town P.S.  
Crime No. 846/2020,  
U/s 294(b), 302, 506(ii) IPC

..Respondent/Complainant

Accuseds Remanded on: 12.05.2020

Bail Petition filed U/s. 437 in Crpc.

This petition is coming on this day for hearing in the presence of Thiru.O.T.Arunkumar , Advocate for the Petitioner/Accused and A.P.P. Grade-I for the State and after hearing both sides over phone and perused the documents this court delivered the following:

**ORDER**

Heard. Records perused the Major Offence U/s 302 IPC Act is exclusively triable by court of Sessions. At this Stage this application is not entertainable. Hence this application is dismissed.

Pronounced by me Via - email this the 2<sup>nd</sup> day of July 2020.

Sd/- R.M. Marimuthu  
District Munsif cum Judicial Magistrate No.I,  
Usilampatti.